

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 127/2000
in
O.A. NO. 724/1996
M.A. No. 1669/2000

(21)

New Delhi this the 19th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

1. Shri Randhir Singh
S/o Jai Ram,
Peon, Central Administrative Tribunal
Principal Bench, New Delhi.
2. Shri Laxman Singh S/o Shri Khacheru Singh
Peon, Central Administrative Tribunal
Principal Bench, New Delhi.
3. Shri Bhanwar Singh, S/o Shri Kalyan Singh
Peon, Central Administrative Tribunal
Principal Bench, New Delhi.Petitioners

(By Shri A.K. Behera, Advocate)

-Versus-

1. Shri B.S.A. Padmanabha,
Under Secretary,
Ministry of Personnel, Public
Grievances and Pensions,
Department of Personnel & Training
North Block, New Delhi.
2. Sh. Gautam Ray, Registrar,
Central Administrative Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi.
2. Shri B.B. Tandon, Secretary,
Ministry of Personnel, Public Grievances
& Pensions,
Department of Personnel & Training,
North Block,
New Delhi. Respondents

(By Shri Rakesh Tiku, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Orders issued in OA No. 724/1996 have now been
complied with at least as far as respondent Nos. 1 & 3
are concerned. In the circumstances, no action is
called for in the present proceedings. The same are

M.J.A.

accordingly disposed of. Notices issued to the respondents are discharged. No costs.

V.K.Majotra
(V.K. Majotra)

Member (A)

sns/

Ashok Agarwal
(Ashok Agarwal)
Chairman

(2)